

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-BA-71/2020

Rahul Luthra, Presently lodged in
Central Colvale, Jail ...Applicant.

Vs

State Thr. Police Inspector In Charge,
Panjim Police Station and anr. ...Respondents.

Shri R. Desai, Advocate for the Applicant.
Shri P. Faldessai, Addl. Public Prosecutor for the respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date:17 December 2020.

P.C.

Initially, the applicant applied the trial Court for the bail before the police filed the chargesheet. That was dismissed. Later the has approached this Court. As the bail application is pending before us, the police filed the chargesheet.

2. In response to the submissions advanced by the learned counsel for the applicant, the learned Additional Public Prosecutor has pointed out that now the Trial Court would have had the advantage of going through the chargesheet and decide on the applicant's entitlement for bail, if he had gone again back to the trial Court.

3. On instruction, the applicant's counsel seeks the Court's leave to withdraw this bail application and approach the trial Court. Liberty granted.

Bail application closed.

DAMA SESHADRI NAIDU, J.

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